

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Competition Appeal (AT) No. 01 of 2021**

**IN THE MATTER OF:**

**Arrdy Engineering Innovations Pvt. Ltd.**

**...Appellant.**

**Versus**

**Competition Commission of India & Ors.**

**...Respondents.**

**Present:**

**For Appellant: Mr. Harpreet Singh Gupta, Advocate**

**Mr. Sumit Jain,**

**(Legal Officer of Arrdy Eng. Inn. Pvt. Ltd.)**

**For Respondent: Ms. Shama Nargis (Deputy Director Law, CCI)**

**ORDER**  
**(Virtual Mode)**

**22.02.2021** Learned Counsel for the Appellant submits that this matter relates to bid rigging and in the bidding concerned out of 8 the present Respondent Nos. 2 to 8 who were Opposite Party Nos. 1 to 7 before the Competition Commission of India had some or the other link between themselves like common shareholding or directors being common. It is claimed that it is case of collusive bidding and thus the Impugned Order passed is erroneous.

Issue notice to the Respondents by Speed-Post. Requisites along with process fee be filed, if not filed by 24.02.2021. If the Appellant provides the e-mail address of the Respondents, let notice also be issued through e-mail.

Respondents to file Reply-Affidavit within two weeks after service. Rejoinder, if any, may be filed within a week, thereafter.

List the Appeal 'For Admission (After Notice)' Hearing on **12<sup>th</sup> April, 2021.**

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[Dr. Alok Srivastava]**  
**Member (Technical)**

Basant B./md.